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**IN THE HIGH COURT OF MADHYA PRADESH
AT GWALIOR
BEFORE
HON'BLE SHRI JUSTICE GURPAL SINGH AHLUWALIA
ON THE 23rd OF JUNE, 2022**

MISCELLANEOUS CRIMINAL CASE No. 30069 of 2022

Between:-

**NISAR KHAN S/O SHRI GANI KHAN, AGED 25
YEARS, OCCUPATION: AGRICULTURIST, R/O
VILLAGE SAJAI POLICE STATION RANNOD,
DISTRICT SHIVPURI (MADHYA PRADESH)**

.....APPLICANT

(BY SHRI SURAJ BHAN LODHI - ADVOCATE)

AND

- 1. STATE OF MADHYA PRADESH THROUGH
POLICE STATION RANNOD, DISTRICT
SHIVPURI (MADHYA PRADESH)**
- 2. PROSECUTRIX, CRIME NO. 16/2022, POLICE
STATION RANNOD, DISTRICT SHIVPURI
(MADHYA PRADESH)**

.....RESPONDENTS

(BY SHRI A.K.NIRANKARI - PUBLIC PROSECUTOR)

.....
*This application coming on for hearing this day, the court passed the
following:*

ORDER

Case diary is available.

This second repeat application under Section 439 of Cr.P.C. has been filed for grant of bail. First bail application of the applicant was dismissed as withdrawn by order dated 29/04/2022 passed in MCRC No.21245/2022.

The applicant has been arrested on 24/01/2022 in connection with Crime No.16/2022 registered by Police Station Rannod, District Shivpuri for offence punishable under Sections 354, 376 of IPC, Section 3/4 of the POCSO Act and

Sections 3(1)(w)(i), 3(2)(va) and 3(2)(V) of the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act.

The previous bail application of the applicant has already been dismissed on merits. The counsel for the applicant is not aware of the fact as to whether, the prosecutrix has been examined or not, accordingly, he seeks permission of this Court to withdraw this application with liberty to revive the prayer alongwith the complete order-sheets of the Trial Court as well as deposition sheets of the witnesses, if examined.

With aforesaid liberty, the application is **dismissed as withdrawn.**

Pj'S/-



(G.S. AHLUWALIA)
JUDGE